

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in CRLA No. 6/1997 passed by the High Court of Judicature at Allahabad)

NARESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.89843-2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No.89844/2020-EXEMPTION FROM FILING O.T.)

Date : 08-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Mrinmay Bhattmewara,Adv.
Mr. Vivek Gupta, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Ms. Kiran Singh,Adv.
Mr. Prateek Rai,Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the
petitioner, list the matter after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER